

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 02
(IB)-1058(PB)/2020

IN THE MATTER OF:

Intec Capital Ltd.

.... Applicant/petitioner

v.

M/s. SRD Management Company Pvt. Ltd.

Respondent

Order under Section 7 of IBC

Order delivered on 26.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:


For the Applicant


For the Respondent -

ORDER

On mentioning the petition, the petitioner is hereby directed to intimate the next date of hearing; upon such intimation, the corporate debtor shall file its reply and written submissions by next date of hearing and argue the matter on the next date of hearing.

List on **11.12.2020**.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

26.11.2020
Ritu Sharma